

may be given by the Home Minister about arrests and all that. Whatever information was with me, I have given, I had some telegrams from the D. S. P. and some from the Leader of the Jan Sangh Party. I have given whatever information I had. If the Home Minister... (Interruptions) There is no point in getting excited. Let them not add further to the confusion. (Interruption).

श्री प्रेमचन्द वर्मा (हमीरपुर) : यह सब हरियाणा के एलेक्शन के लिये हो रहा है ।

MR. SPEAKER : Will all of them sit down? I think, this is not going to solve the problem. I did not call Mr. Varma.

श्री सनर गुह (कंटाई) : यह हरियाणा के लिये नहीं नेशनल ग्रानर के लिये है । देश के इंटेन्नेशन के लिये है, राष्ट्र का सम्मान बचाने के लिये है ।

MR. SPEAKER : If this is going to continue, the only thing that I will do is that I will say, I am sorry I cannot continue this way. It is not proper getting up and shouting like this every time. After all, the Opposition leaders had been arrested and they have the right of representation. But here, the Home Minister is there. He will give the information. The members need not take the responsibility of giving the information. I have given whatever information I had. If any information comes later on, as suggested by Shri Madhok, later on some information may be given. After the information is given, naturally we shall consider and see what best can be done. Tomorrow I will call a meeting of the Business Advisory Committee. All the Parties will be there. You can coolly think about it and we shall see what best can be done. Naturally we are excited when we have got the telegrams I do not think that we should allow the heat to be exhausted on the floor of the House.

Now, papers to be laid on the Table.

12-12 hrs.

PAPERS LAID ON THE TABLE

Notifications under Customs Act, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGAN-NATH PAHADIA) : On behalf of Shri

K. C. Pant, I beg to lay on the Table :

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :

(i) G. S. R. 651 published in Gazette of India dated the 6th April, 1968.

(ii) G. S. R. 683 published in Gazette of India dated the 2nd April, 1968.

[Placed in Library. See No. LT—965/68]

(2) A copy of Notification No. G. S. R. 653 published in Gazette of India dated the 6th April, 1968, Containing corrigendum to G. S. R. 467 dated the 9th March, 1968, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT. 966/68]

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

Fifth Report

SHRI THIRUMALA RAO (Kakinada): I beg to present the Fifth Report of the Committee on Absence of Members from the sittings of the House.

12-13 hrs.

CORRECTION OF ANSWER TO SQ. NO. 1174 RE. THE APEEJAY SHIPPING COMPANY

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : In reply to part (d) of the Starr-ed Question No. 1174 answered by Shri Shinde, Minister of State in my Ministry in this Sabha on the 11th April, 1968, on the subject of Apeejay Shipping Company, it was stated that the Government was not aware of any demand for the recall of Shri A. M. Thomas, our High Commissioner in Australia. In the course of supplementaries, Honourable Member, Shri Madhu Limaye, questioned the correctness of that statement and stated that he had written to the Prime Minister asking for recall of Shri A. M. Thomas. Since the reply to